

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA
 GOVERNMENT OF INDIA
 CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, DATED: 28.7.79

NOTIFICATION
INCOME TAX

No. 2953 (F.No.261/11/79-ITJ): In exercise of the powers conferred by sub-sec.(1) of Sec.121A of the I.T.Act, 1961(43 of 1961) and in partial modification of the notification No.2663(F.No.261/19/78-ITJ) dated 10.1.79 as amended from time to time the Central Board of Direct Taxes hereby directs that the Commissioners of Income-tax (Appeals) of the charges specified in column(1) of the Schedule below, shall perform their functions in respect of such persons assessed to Income-tax or Sur-tax or interest-tax in the Income-tax Wards, Circle, Districts and Ranges specified in the corresponding entries in column(2) and column(3) thereof as are aggrieved by any of the orders mentioned in clauses(a) to (h) of sub-section(2) of section 246 of the Income-tax Act, 1961, in sub-section(1) of Section II of Companies(Profits) Sur-tax Act, 1964(7 of 1964), and in sub-section(1) of Section 15 of the Interest Tax Act, 1974(45 of 1974) and also in respect of such persons or classes of persons as the Board has directed or may direct in future in accordance with the provisions of clause(1) of sub-section(2) of Section 246 of the Income-tax Act, 1961.

SCHEDULE

Charges with Head-quarters	Income-tax Wards and Circles	Ranges of Inspecting Asstt. Commissioners of Income-tax
1	2	3
1. Commissioner (Appeals)-I, Hyderabad.	1.Circle-I, Hyd 2.Khammam Circle 3.Salary Circle,Hyd 4.Special Circle-I, Hyderabad 5. Special Circle-II Hyderabad 6.Spl.Circle-III, Hyderabad 7.Spl.Cir.(Old) Hyderabad 8.Adoni Circle. 9. Central Circle Hyderabad(Old) 10.Project Circle, Hyderabad 11.Nalgonda Circle. 12. Company Cir.,Hyd 13. Central Circles-I, II&III,Hyd. 14. Central Circle, Vijayawada 15. Central Circle,Kakinada 16.Ongole Circle 17.Bapatla Circle.	1.IAC of IT Range I,Hyd (in so far as Cir.I,Hyd) is concerned 2.IAC of IT Range-III,Hyd. (in so far as Khammam Cir. is concerned) 3.IAC of IT Range-IV,Hyd. 4.IAC of IT Range-V,Hyderabad (in so far as Spl.Cir.II,Hyd., Project Cir.,Hyd.& Nalgonda Cir.Guntur are concerned) 5.IAC of I.T.Anantapur (in so far as Adoni Cir. is concerned) 6.IAC., Central, Hyderabad 7.IAC,Nellore(in so far as Ongole Bapatla Circles are concerned). 8.IAC., Vijayawada 9.IAC.(Assessment)Guntur.

1 ----- 2 ----- 3 -----

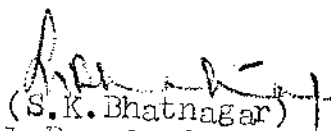
Commissioner
(Appeals)-I
Hyderabad.

- 18. Tenali Circle
- 19. Guntur Circle
- 20. Vijayawada Circle
- 21. Machilipatanan Circle
- 22. Gudivada Circle

2. Commissioner
(Appeals)-II
Hyderabad.

- 1. Circle III, Hyd
 - 2. Circle II, Hyd
 - 3. Warangal Circle
 - 4. Karimnagar, Cir.
 - 5. Sangareddy Cir.
 - 6. Nizambad Cir.
 - 7. Nirmal Circle
 - 8. Mahaboobnagar Cir
 - 9. Kurnool Circle
 - 10. Nandyal Circle
 - 11. Anantapur Circle
 - 12. Hindupur Circle
 - 13. Cuddapah Circle
 - 14. Proddatur Circle
 - 15. Chittoor Circle
 - 16. Tirupati Circle
 - 17. Nellore Circle
 - 18. Eluru Circle
 - 19. Tanuku Circle
 - 20. Palacole Circle
 - 21. Bhimavaram Cir.
 - 22. Rajahmundry Cir.
 - 23. Kakinada Cir-I&II.
 - 24. Anaparthi Cir.
 - 25. Anakapalli Cir
 - 26. Visakhapatnam Cir.
 - 27. Vizianagaran Circle
 - 28. Srikakulam Circle
- 1. IAC of IT Range I, Hyd
(in so far as Karminagar
Cir. is concerned)
 - 2. IAC of IT Range-II, Hyderabad
 - 3. IAC of IT Range III, Hyd
(in so far as Cir. III, Hyderabad
and Warangal Circles are
concerned)
 - 4. IAC of IT Range V, Hyd. (in so
far as Mahaboobnagar Cir.
Sangareddy Cirs. are concerned).
 - 5. IAC of IT, Vizakhapatnam
 - 6. IAC of IT, Kakinada
 - 7. IAC of IT, Anantapur (in so far
as Kurnool Cir., Nandyal Cir.,
Anantapur Cir., Cuddapah
Cir., Proddatur Cir., and
Hindupur Circles are concerned)
 - 8. IAC of I.T. Nellore (excluding
Bapatla and Ongole Circles)
 - 9. IAC (Assessment) Hyderabad

This notification shall take effect from 1.8.1979.

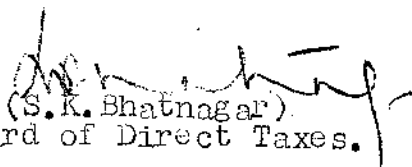

(S.K. Bhatnagar)

Under Secretary, Central Board of Direct Taxes.

Explanatory Note: The amendments have become necessary on a account of re-allocation of jurisdiction of the Commissioners of Income-tax (Appeals in the charge of Andhra Pradesh due to creation of two posts of IAC (Assessment) at Hyderabad and Guntur. (This notes does not form part of the notification but is intended to be merely clarificatory)

Copy to:

- 1. The Commissioner of Income-tax, Andhra Pradesh-I, II & III Hyderabad with 25 spare copies.
- 2. The Registrar, Income-tax Appellate Tribunal, Bombay.
- 3. A. D. I. (H. S. & P) (Bulletin) - New Delhi - 5 copies.
- 4. Ad-VI Section/E. D. Section.


(S.K. Bhatnagar)

Under Secretary, Central Board of Direct Taxes.